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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 306/94
IN
D.A. NO. 2148/93

New Delhi this the 9th day of February, 1995

HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN
HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER(A)

Hari Mohan Bassi,
R/O 1085 GH/5&7, Paschim Vihar,
Delhi. ... Applicant
(In Person)

Versus

1. Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
DRM's Office, State Entry Road,
New Delhi.
3. The Divisional Superintending
Engineer (Estates),
Northern Railway,
DRM's Office, State Entry Road,
New Delhi.
4. The Divisional Personnel
Officer (Settlement),
Northern Railway, DRM's
Office, State Entry Road,
New Delhi. ... Respondents

(By Advocates Shri Shyam Moorjani with
Shri R. L. Dhawan)

ORDER (ORAL)

Shri Justice S. C. Mathur —

The applicant who appeared in person has stated that he has not received copy of the reply from the respondents' counsel. The respondents' counsel states that a copy of the reply was given to the applicant's counsel. However, he has given another copy to the applicant.

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2. To the reply filed on behalf of the respondents, copy of letter dated 2.2.1995 has been annexed. This is a letter addressed by the Senior Divisional Accounts Officer, Northern Railway, New Delhi to the Post Master, Hazrat Nizamuddin, New Delhi whereby the security furnished through Pass Book No. 2452401 dated 22.9.1976 has been released in favour of the applicant, Hari Mohan Bassi. In view of issue of this letter, the fourth direction also stands complied with.

3. In view of the above, the respondents have now complied with all the four directions issued in favour of the applicant.

4. The contempt application is accordingly consigned to records and the notice issued is hereby discharged. There shall be no order as to costs.

P. T. Thiruvengadam

(P. T. Thiruvengadam)
Member (A)

S. C. Mathur

(S. C. Mathur)
Chairman

/as/